

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 71/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1080 MW power from ISTS-connected Wind Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 21.08.2023.

Petitioner : NTPC Limited (NTPC)

Respondents : Solatite Power Private Limited and 3 Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Ms. Priya Dhanker, Advocate, NTPC
Ms. Nehal Jain, Advocate, NTPC
Shri Anant Singh, Advocate, NTPC
Ms. Jasmin Singh, Advocate, ACME

Record of Proceedings

Learned counsel for the Petitioner, NTPC submitted that the present Petition has been filed seeking the adoption of tariff for the procurement of 1080 MW from ISTS connected Wind-Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Power Projects ("Hybrid Guidelines") as notified by the Ministry of Power, Govt. of India on 21.8.2023.

2. In response to the specific query of the Commission with regard to the delay in approaching the Commission as per Clause 12.4 of the Hybrid Guidelines, learned counsel for the Petitioner fairly stated that keeping in view the internal processes of the Petitioner Company, including the requirement of signing/approval of e-RA results by CMD, there has been certain delay in approaching the Commission as per the provisions of the Hybrid Guidelines. Learned counsel further sought liberty to file an affidavit to place on record the causes/reasons for such delay(s).

3. The representative of Respondent No.3, ACME Cleantech Solutions Private Limited, accepted the notice and sought liberty to file a reply in the matter. She further submitted that the Petitioner ought to be asked to indicate the details of Buyers/end procurers.

4. Considering the submissions made by the learned counsel for the Petitioner and the representative of the Respondent, the Commission ordered as under:

(a) Admit and issue notice to Respondents.



(b) The Respondents to file their reply to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

(c) The Petitioner to file its affidavit indicating the reasons for the delay in approaching this Commission as per Clause 12.4 of the Hybrid Guidelines, within a week.

(d) In the above affidavit, the Petitioner to indicate the progress made on identification of End Procurers and signing of the PPAs and the PSAs.

5. The Petition will be listed for the hearing on **22.5.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**